

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-11-2022 AT 03:00 PM THROUGH VIDEO CONFERENCE**

CP (IB) No.281/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

Global Focus Investment
Managers Limited

...Financial Creditor

Vs

Orchasp Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. Shreya Mundra for the Financial Creditor present. Filed proof of service as per the same Corporate Debtor has been served on 07.11.2022. Corporate Debtor called absent. Service held sufficient; Corporate Debtor set ex-parte. For hearing the Financial Creditor as a last chance.

List the matter on 02.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)